

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C.P. NO. 10/59/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
15.09.2017**

NAME OF THE COMPANY: Mahesh City Kumar Jalan Vs. M/s. Prestige City
Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58/59

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

For the Petitioner (s) : Mr. Amol Yyas, Advocate

For the Respondent (s) : Mr. Dinkar Singh, Advocate

ORDER

Notice has been accepted by the Ld. Counsel for the Petitioner. He has filed his reply thereto.

In view of the same, the prayer for recall of order dated 10th August 2017 made in the said application is allowed. The counsel for the respondent had appeared on the last date after passing the impugned order. Even otherwise law permits any party to participate in the proceedings at any stage subsequent to being proceeded ex-parte.

Further no material proceedings have taken place since the impugned order dated 10th August, 2017 was passed.

This application stands allowed.

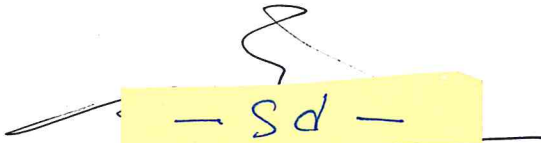
The grievance of the Petitioner is the resistance to the transfer of the shares in his favour by the Board of Directors. Vide consensus it is now

(Lekh Raj Singh)

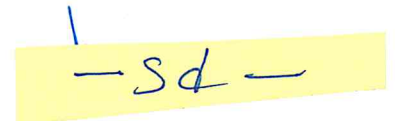


proposed that the said Board Meeting will be held on 3rd October, 2017. Transfer of shares in favour of the Petitioner would be one of the specific agenda of this meeting which shall be decided as per law and disposed of vide a speaking order. Minutes of the meeting shall be placed before us.

To come up on ~~11th~~ October, 2017.



(S. K. Mohapatra)
Member (T)



(Ina Malhotra)
Member (J)